## RAJASTHAN HIGH COURT, JODHPUR

## CIRCULAR

No. 24/P.I./98

Dated:23.11.98

It has been observed that on transfer from one place to another, the Judicial Officers do not hand over the charge of valuable "Malkhana" articles including couble look before relieving from their old place of posting and get themselves relieved to join new place of posting. This results in unnecessary disruption of judicial work like recording of statements of witnesses and disposal of cases and waste of courts working days.

In order to avoid such disruption of judicial work, the following directions/instructions are issued for strict compliance by all concerned:-

- (1) Unless otherwise specifically provided/mentioned in the transfer/posting order with regard to handing over/taking over the charge, every Judicial Officer on his transfer/posting shall hand over the charge of his present post within a period of seven days positively from the date of receipt of the transfer/posting order.
- On transfer/posting of a Judicial Officer from one Judgeship/post to another Judgeship/post, the District and Sessions Judge concerned shall make necessary arrangements for handing over/taking over the charge of the post including charge of valuable Malkhana articles and double lock, so that the concerned officer may be relieved within the prescribed period of seven days. The District and Sessions Judge concerned will also make work arrangements during their absence.
- (3) On transfer, a Judicial Officer shall be relieved from his present post by the concerned District and Sessions Judge only after handing over charge of valuable Malkhana articles and double lock and that too within seven days of the receipt of transfer/posting order.
- (4) On transfer of Judicial Officer from one Judgeship to another Judgeship, L.P.C. shall be given only on

handing over/taking over the charge of valuable Malkhana articles and double lock.

It is, therefore, enjoined upon all the District and Sessions Judges/Judicial Officers concerned to ensure strict compliance of the aforesaid directions. Failure to do so will be viewed seriously and the defaulting officers will expose themselves to suitable disciplinary action.

BY ORDER

REGISTRAR GENERAL

No.Gen/XV/50/98/2885

Dated: 23.11.98

Copy forwarded to the following for information necessary and compliance :-

- 1. Presiding Officers of all the Subordinate Courts,
- 2. Officers on deputation

3. Superintendent, R.J.S.(Estt.) Section, Rajasthan High Court, Jodhpur.

REGISTRAR GENERAL

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